

RAJYA SABHA

Friday, the 3rd May, 1974/13th Vaisakha,
1896 (Saka)

The House met at eleven of the clock.
Mr. Chairman in the chair.

RE: DELHI BANDH

SHRI BHUPESH GUPTA (West Bengal):
Sir, we read in the newspapers that in
Delhi. . .

SHRI NIREN GHOSH (West Bengal):
On a point of order. . .

SHRI BHUPESH GUPTA: . . . with-
out informing the Parliament, the Army
has been alerted . . .

SHRI NIREN GHOSH: Bhupesh, please
wait. I am rising on a point of order.

SHRI BHUPESH GUPTA: What point
of order. . .

MR. CHAIRMAN: After the question
Hour. . .

श्री रबी राय (उड़ीसा) : यह असाधारण
स्थिति है, आर्मी को बुला लिया गया है।

SHRI BHUPESH GUPTA: We are on
a peaceful strike in Delhi. Organisers of
the strike have made it clear that it will
be absolutely peaceful strike. The strike is
in deference to the call by the Leftist
parties and it is in protest against the anti-
people policies and for the change of these
policies. What is the reason for alerting
the Army? Are we in war with the Gov-
ernment or are we enemy subjects for
which the Government should alert the
Army. . .

MR. CHAIRMAN: Question Hour
should go through. . .

SHRI BHUPESH GUPTA: No Question
Hour. . .

SHRI NIREN GHOSH: On a point of
order.

MR. CHAIRMAN: What is it?

SHRI NIREN GHOSH: My point of
order is this. When on an All India pro-
test action day and when there are three

or four State bandhs in Bombay, Assam,
Tripura, Kerala and other. . .

MR. CHAIRMAN: This is no point of
order. . .

SHRI NIREN GHOSH: Without inform-
ing the Parliament, when it was in session,
the army has been alerted. They have been
asked to stand by in the capital city of
Delhi. Is it in order?

MR. CHAIRMAN: After the Question
Hour is over. . .

SHRI NIREN GHOSH: No. . . (Inter-
ruptions).

श्री रबी राय : आर्मी को बुलाने की क्या
जरूरत है।

MR. CHAIRMAN: No such points are
raised during the Question Hour.

श्री रबी राय : आर्मी को बुलाने की क्या
जरूरत थी। आर्मी की इसमें क्या जरूरत थी।

SHRI BHUPESH GUPTA: You are in
the Chair. Kindly tell us one thing. Are
we charity boys of the country? We also
constitute part of the sovereign Parliament.
You have to look after all of us. Can the
Government take decisions as if we are
all irrelevant? Everybody knows that a
Party like ours which has given the call
for the strike has made it also known that
it will be absolutely peaceful and will be
limited to certain purposes. Many Congress
supporters have sympathised with us.
There is no question of any tension. Now
the newspapers announce that the Army
has been alerted. . .

SHRI NIREN GHOSH: Many have
been arrested in the Railways. . .

SHRI BHUPESH GUPTA: That arrest
we will take up later.

MR. CHAIRMAN: These cannot be
raised during Question Hour. . .

SHRI NIREN GHOSH: This is too
serious a matter. The right reaction will
be at the top of the Government. . .

MR. CHAIRMAN: Question Hour can-
not be interrupted like this. Please sit
down.

SHRI NIREN GHOSH: We are in the majority. They are in a minority. . .

MR. CHAIRMAN: Please sit down. Let us go through the Question Hour.

SHRI NIREN GHOSH: I would humbly submit to you to direct the Home Minister to make a statement.

MR. CHAIRMAN: I will not listen to you. During Question Hour you cannot raise it.

SHRI NIREN GHOSH: It is too serious a thing.

MR. CHAIRMAN: I cannot interrupt the Question Hour—may be serious or not.

SHRI NIREN GHOSH: I will ask you whether you will direct the Home Minister to make a statement. That is the only point.

MR. CHAIRMAN: I would not interrupt the Question Hour. Please sit down.

SHRI NIREN GHOSH: I cannot accept this position. In protest, I walk out.

(At this stage Shri Niren Ghosh left the Chamber).

ORAL ANSWERS TO QUESTIONS

United Nations Conference on the Law of Sea

*239. **SHRI J. S. TILAK:**

SHRI GURMUKH SINGH MUSAFIR:†

DR. Z. A. AHMAD:

SHRI A. G. KULKARNI:

SHRI KALI MUKHERJEE:

SHRI KRISHAN KANT:

SHRI V. B. RAJU:

SHRI CHANDRA SHEKHAR:

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) what subjects were discussed at the first session of the Third United Nations

†The question was actually asked on the floor of the House by Shri Gurmukh Singh Musafir.

Conference on the Law of Sea held in New York from 3rd to 14th December, 1973;

(b) what decisions were taken thereat; and

(c) whether Government of India have formulated some approach to the forthcoming session of the Conference to be held in Caracas (Venezuela) in June 1974?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SURENDRA PAL SINGH): (a) to (c) A statement is laid on the Table of the House.

Statement

The first session of the Third United Nations Conference on the Law of the Sea was held in New York from December 3 to 15, 1973 and dealt with matters relating to the organisation of the Conference, including the constitution of committees, election of officers and adoption of the rules of procedure. No substantive questions were discussed during the session.

The following decisions were taken at the first session of the Conference:

(i) *Committees.*—The Conference will be organised into three main Committees of the whole. Committee I will deal with the international regime for the seabed including an international machinery for the exploitation of the seabed resources. Committee II will deal with the subjects relating to the law of the sea, including those concerning the regime of territorial waters, the continental shelf, fisheries, navigation through international straits, archipelagos etc. Committee III will deal with the preservation of the marine environment and scientific research.

In addition, a General Committee composed of 48 members, a Credentials Committee composed of 9 members and a Drafting Committee composed of 23 members were established.